

NOTIFICATION No. 174 / 2015

I

Ms. M.Dhanalakshmi, Civil Judge of Tamil Nadu State Judicial Service, functioning as I Additional District Munsif, Tirukoilur, who has been deputed to the Puducherry Judicial Service to function as Judicial Magistrate No.I, Pondicherry, in G.O.(D). No.799 Home(Courts-I) Department dated 05.11.2015 of Government of Tamil Nadu and appointed as such on deputation basis in G.O.Ms.No.52/2015-LD, Law Department, dated 27.10.2015 of Government of Puducherry, is transferred and posted on deputation as Judicial Magistrate, No.I, Pondicherry, vice Tmt.S.Dhanalakshmi, transferred.

Thiru.S.Chandra Sekar, Civil Judge of Tamil Nadu State Judicial Service, functioning as I Additional District Munsif, Kalalkurichi, who has been deputed to the Puducherry Judicial Service to function as Principal District Munsif, Pondicherry, in G.O.(D). No. 799 Home(Courts-I) Department dated 05.11.2015 of Government of Tamil Nadu and appointed as such on deputation basis in G.O.Ms.No.53/2015-LD, Law Department, dated 27.10.2015 of Government of Puducherry, is transferred and posted on deputation as Principal District Munsif, Pondicherry vice Thiru. G.Sivakumar, transferred.

II

The Civil Judges mentioned in Column (1) below are transferred and posted to the posts noted against their names in Column (2) below :

<i>S.No</i>	<i>Name and Designation</i> <i>Thiru/Tmt./Selvi</i>	<i>Transferred and posted as</i>
1	G.Sivakumar,	I Additional District Munsif, Pondicherry

	Principal District Munsif, Pondicherry	vice Thiru.K.Prabu, transferred.
2	K.Prabu I Additional District Munsif, Pondicherry	II Additional District Munsif, Pondicherry vice R.Rajeswari, promoted and transferred
3	S.Dhanalakshmi, Judicial Magistrate No.I, Pondicherry	Judicial Magistrate No.II, Pondicherry vice Thiru.A.Prabu, transferred
4	A. Prabu, Judicial Magistrate, No.II, Pondicherry	Judicial Magistrate, No.III, Pondicherry vice Thiru.S.Prakash, promoted and transferred

HIGH COURT, MADRAS.
DATED : 06.11.2015.

Sd-/ P.KALAIYARASAN,
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges - Civil Judges - Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No.174 / 2015, dated: 06.11.2015.

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Ms. M.Dhanalakshmi, Civil Judge of Tamil Nadu State Judicial Service, functioning as I Additional District Munsif, Tirukoilur, who has been transferred and posted on deputation as Judicial Magistrate No.I, Pondicherry, in the High Court's Notification cited above, is required to hand over charge of her post to the II Additional District Munsif, Tirukoilur, immediately and take charge of the post of Judicial Magistrate, No.I, Pondicherry on 16.11.2015 F.N.

Thiru.S.Chandra Sekar, Civil Judge of Tamil Nadu State Judicial Service, functioning as I Additional District Munsif, Kallakurichi, who has been transferred and posted on deputation as Principal District Munsif, Pondicherry, in the High Court's Notification cited above, is required to hand over charge of his post to the II Additional District Munsif, Kallakurichi, immediately and take charge of the post of Principal District Munsif, Pondicherry on 16.11.2015 F.N.

The II Additional District Munsif, Tirukoilur and the II Additional District Munsif, Kallakurichi are required to hold full additional charge of the post of the I Additional District Munsif, Tirukoilur and the I Additional District Munsif, Kallakurichi, respectively, until further orders.

In view of undergoing of On-the-Job Training by the newly appointed Civil Judges at Pondicherry, under the supervision and guidance of the Chief Judge, Puducherry, the Chief Judge, Puducherry is required to make necessary arrangements for

relieving the promottee Senior Civil Judges and relieving and joining of Civil Judges who have been transferred / posted, from their present post / in the new posts, as the case may be and for the continuation of training of the Civil Judges, concerned.

HIGH COURT, MADRAS.
DATED : 06.11.2015.

Sd-/ P.KALAIYARASAN,
REGISTRAR GENERAL